

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 1209

TO BE ANSWERED ON THURSDAY, THE 3RD MARCH, 2016

IMPLEMENTATION OF RTI ACT, 2005

1209. SHRIMATI VASANTHI M:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Ministry of Law and Justice has taken adequate measures to facilitate easier availability of information pertaining to all its departments in pursuance to the Right To Information Act, 2005;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor along with the steps being taken in this regard?

**ANSWER
MINISTER OF LAW AND JUSTICE
(SHRI D.V.SADANANDA GOWDA)**

- (a) and (b). Yes, Madam. The Ministry of Law and Justice has taken effective measures to provide information pertaining to its various Departments viz; Department of Legal Affairs, Legislative Department and Department of Justice. The information is available on the website of the Ministry of Law and Justice at www.lawmin.nic.in for public access.
- (c) Does not arise in view of (a) and (b) above.